


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 10.08.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**


C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 122/14	TP 3/17	Hearing	433( e) / 433(f)	Asia (Chennai) Engineering Company Pvt. Ltd. Vs Chincholi Sugar and Bio-Industries Ltd.


SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1	Samrat Shreechay	Petitioner	

Counsel for petitioner is present. He has filed one memo withdrawing the appearance for the petitioner company. The memo for withdrawal of appearance is recorded. Petitioner is called, absent.

The matter is being listed from time to time for complying the provisions of I&B Code. The petitioner has failed to comply the provisions of I&B Code applicable to the facts of this case and the time prescribed for compliance has also expired on 15.07.2017. The petition therefore, stands abated.

In the result, the petition is dismissed as abated.

  
MEMBER (J)

  
MEMBER (T)